

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 5833

TO BE ANSWERED ON 03.04.2018

LAND TO CHARITABLE INSTITUTIONS

No. 5833 SHRI VENKATESH BABU, T.G.:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the Government has allotted land to charitable institutions/NGOs at subsidized rates;
- (b) If so, the details thereof, State-wise;
- (c) Whether any violation have been reported regarding functioning/activities of NGOs on the above allotted lands; and
- (d) If so, the details thereof and the action taken thereon?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a) to (d) The Central Government has leased out land to thousands of charitable institutions and NGOs at institutional rates in Delhi. Since November 2006, the Land & Development Office (L&DO) is not allotting land to any charitable institutions and NGOs. The violation regarding functioning/activities of NGOs, if any, is required to be dealt with as per terms and conditions of the lease deed
